

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).5891/2019

(Arising out of impugned final judgment and order dated 13-09-2018 in CRLAP No. 1513/1983 passed by the High Court Of Judicature At Allahabad)

BECHU @ SATYA NARAIN GIRI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 79253/2019 - EXEMPTION FROM FILING O.T.)

Date : 04-10-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Vinod Prashad, Adv.
 Ms. Meenakshi Parihar, Adv.
 Mr. Rajesh Kumar Pandey, Adv.
 Mr. S. R. Setia, AOR

For Respondent(s) Mr. Nagendra Singh, Adv.
 Mrs. Rachna Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Appellant No.2 (Lal Dhani) shall be released on bail
subject to the satisfaction of the concerned trial court.

(GEETA AHUJA)
COURT MASTER (SH)

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER